

निर्माण का कार्य चल रहा है। इस वजह से जानकी एक्सप्रेस जो बरीली होकर समस्तीपुर आती थी उस का मार्ग परिवर्तन कर दिया गया है और अब जानकी एक्सप्रेस रोसरा और हसनपुर होकर समस्तीपुर आती है। इसी समय में खगाड़ियां और समस्तीपुर के बीच एक पैसेन्जर ट्रेन चलती थी जिसे रद्द कर दिया गया है। इस पैसेन्जर ट्रेन के रद्द हो जाने की वजह से वहां के स्थानीय यात्रियों को दोहरी कठिनाइयों का सामना करना पड़ रहा है। जानकी एक्सप्रेस लम्बी दूरी की ट्रेन होने की वजह से उसमें पहले से ही यात्रियों की मीड़ रहती है और स्थानीय यात्रियों को उसमें जगह नहीं मिलती। जो स्थानीय यात्री रोजमर्रा के काम से रोज आते जाते हैं उन्हें एक्सप्रेस ट्रेन का किराया देना पड़ता है।

इसलिए मेरी मांग है कि जानकी एक्सप्रेस में स्थानीय यात्रियों की सुविधा लायक अतिरिक्त बोगियां जोड़ी जायें जो सम्भव नहीं दिखता। इसलिए रद्द की गई पैसेन्जर ट्रेन को शीघ्र चालू कर दिया जाए।

**(x) Need to Withhold Presidential assent to Karnatak Education Bill 1983**

SHRI G. M. BANATWALLA (Ponnani) : Sir, the Karnataka Education Bill, 1983, passed by the Karnataka Legislature, has been referred to the President for his assent. The Bill however is not only a serious encroachment but is a negation of the rights of minority educational institutions as protected by Art. 29 (1) and 30 of the Constitution and the various judgements of the High Courts and the Supreme Court. The very definition of a minority institution has been abridged

vis-a-vis Article 30. The several provisions of the Bill, especially those relating to registration and recognition of an institution, appointment, punishment and dismission of teachers and the Head of the Institution, receiving of grants, reservation of posts, handing over of the properties to a competent authority, prescribing of the medium of instruction and of the composition of the Managing Committee, take over of an institution, and such others, are, in their application to minority educational institutions, grossly violative of the provisions of the Constitution and Court judgements. It is most unfortunate that the Bill does not provide with respect to each such provision explicitly that they shall not be applicable to minority institutions. A mere general, bald provision that nothing in the Act or in the Rules made there under will apply to minority institutions in so far as they offend Article 30 of the Constitution is not only redundant in view of the provisions in the Constitution, but also fails to protect such institutions from harassment by authorities and the need for frequent resorts to courts. Such institutions and minority rights are left to the caprice and fancy of officials and authorities. There is consequently considerable anxiety and dissatisfaction among minorities. I urge upon the Government to advise the President to withhold assent to the said Bill.

**(xi) Strike of non-journalists Union in Calcutta**

SHRI SONTOSH MOHAN DEV (Silchar) : Mr. Chairman, Sir, I would

(Shri Santosh Mohan Dev)

like to draw the attention of the Minister of State in the Ministry of Information and Broadcasting to the following matter.

On 24th April, 1984, non-journalists' union resorted to a wild cat strike which they later converted to an indefinite strike. It was undeclared and totally illegal. Even the Chief Minister of West Bengal and the State Labour Minister think so. But the union leaders have ignored their advice. A small faction is deliberately blocking the way to a solution. There is a stalemate now. The unions says that unless their 19 point demands are met immediately, they would not budge. The management's view is that the illegal strike must first be vacated and then talks could start. The papers Ananda Bazar Patrika, Telegraph, Business Standard, Sunday, Desh and others are not being published. The strike has been opposed by ninety percent of the employees of the organisation and all the journalists, unions in West Bengal. Yet a militant minority body has imposed a strike on all others.

*(Interruptions)*

MR. CHAIRMAN You may differ from him, but let him make the statement.

SHRI SONTASH MOHAN DEV : No paper in Calcutta published the news of this strike in India's second largest group of newspapers under pressure from their unions. Even AIR and TV did not broadcast the news.

Five journalists and one officer have been beaten up by the militant union people .

*(Interruptions)*

MR. CHAIRMAN : This is not a forum to make allegations against each other.

Only the approved version will go on record.

SHRI SONTOSH MOHAN DEV : A few months ago, this union gave a strike call. But it did not materialise because of tremendous popular protest against this move. Now this union has completely throlled the press by staging an illegal wild-cat strike. Here is a case when the freedom of the press is threatened by irresponsible trade unionism.

There is no doubt that the union wants to prevent the papers from coming out till forthcoming bye-elections to the State assembly are over as reports in the Ananda Bazar Patrika may ruin their electrical prospects in the bye-elections.

The strike has caused 1600 workers jobless. I demand a statement from Government on this illegal strike in Calcutta on Ananda Patrika Group. Government also should intervene immediately.

(xii) **Chaotic Conditions in Trains because of inadequate Infrastructure**

SHRI NARAYAN CHOUBEY (Midnapore) : Of late, a chaotic situation has developed in the